

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the attention of the creditors of R & M RASAYANA PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	R & M Rasayana Private Limited
2.	Date of incorporation of Corporate Debtor	06/09/2013
3.	Authority under which Corporate Debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U24233MH2013PTC247966
5.	Address of the registered office and principal office (if any) of Corporate Debtor	A-3028, Oberoi Garden Estate, Off Saki Vihar Road, Chandivali, Andheri East. Mumbai Mumbai City, MH-400072 IN
6.	Insolvency commencement date in respect of Corporate Debtor	Date of order - 18/12/2019 Receipt of Order-27/12/2019
7.	Estimated date of closure of insolvency resolution process	24/06/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name Mr. Raj Kumar Dad Reg No: IBBI/IPA-001/ IP-P00537/2017-18/10962
9.	Address and e-mail of the interim resolution professional, as registered with the Board	302/L-Wing, Shree Sankeshwar Nagar Society, S.V. Road, Ashok Van, Dahisar East, Mumbai City, Maharashtra-400068. Email Id: rajkdad@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-202, Sharaton Classic, Dr. Charatsingh Colony, Andheri East, Mumbai, Maharashtra-400069. Email Id: cirp.rmasayana@gmail.com
11.	Last date for submission of claims	10/01/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Physical Address: Not available

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **R&M Rasayana Private Limited on December 18, 2019 (Order Received on December 27, 2019)**

The creditors of R&M Rasayana Private Limited, are hereby called upon to submit their claims with proof on or before **10/01/2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 30/12/2019

Place: Mumbai

Reg No: IBBI/IPA-001/IP-P00537/2017-18/10962

